

for export purposes by the foreign companies in the country;

(d) whether the Government have accorded their approval thereon; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) According to statistics available for the calendar year 1991, India ranks number three in production of unmanufactured tobacco but number eight in unmanufactured tobacco exports.

(b) The reasons include:-

- Major chunk of production comprises non-exportable types like Bidi tobacco.
- Out of the FCV tobacco productions 50% is absorbed by the domestic cigarette industry.
- Production of flavorful FCV tobacco is less compared to other competing countries.
- Stiff competition from Brazil, Zimbabwe, Malawi, Argentina etc.

(c) to (e). Government has so far not approved any proposal for setting up of any plant for export of tobacco by any foreign company in the country.

[English]

Master Gain Scheme of UTI

2551. SHRI UPENDRA NATH VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Unit Trust of India (UTI) has collected a large amount through its master gain-92 scheme;

(b) if so, the details of the fields in which these funds have been invested; and

(c) the profit earned on the investment made during the year 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF THE PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) UTI has mobilised around Rs. 4500 crore through Master gain 1992 Scheme.

(b) The funds have been primarily invested in equity shares and convertible Debentures.

(c) UTI has reported that so far no profit has been booked by sales of investments under the Scheme.

Dismissal of Army Officers

2552. SHRI JAGAT VIR SINGH DRONA:

SHRI SYED SHAHANUDDIN:

Will the Minister of DEFENCE be pleased to state:

(a) the number of officers who were dismissed from service under the Army Act, 1950 during the last three calendar years, rank-wise and year-wise;

(b) the number of such cases pending as on January 1, 1993;

(c) whether the procedure as laid down in the Act and the rules framed there under

were fully complied with;

(d) whether any orders of dismissal have been challenged in the court of law;

(e) if so, the details thereof; and

(f) the number of cases in which the appeal was decided in favour of the officer so punished?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) A statement is attached

(b) The number of cases pending for dismissal cannot be forecast as decisions are taken on the merits of each case.

(c) Decisions are taken after following the procedure prescribed under the Act/Rules.

(d) to (f). Out of 61 cases, orders in 10 cases have been challenged in Courts of Law. 2 cases have since been decided in favour of the Government and 1 case in favour of the petitioner. Orders in respect of the remaining cases are awaited.

STATEMENT

Details of officers dismissed From Service under the Army Act 1950 during the last three calendar years, rank-wise and year-wise, are as follows:-

Rank	1990	1991	1992
(i) 2 Lt.	-	1	-
(ii) Lt.	3	-	2
(iii) Capt	6	-	5
(iv) Major	6	3	10
(v) Lt. Col	1	2	6
(vi) Col	1	4	3
(v) Brig	-	3	2
	17	18	26

Counter Trade Component

2553. SHRI GURUDAS KAMAT: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have any plan to impose an obligatory counter trade

component in all major public sectors in imports;

(b) if so, the details thereof; and

(c) the time by which this plan is likely to be implemented?